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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH.

O.A. No. 350/683 of 2019.

1. Smt. Katyoni Ghosh, wife of Late Dayamay Ghosh (Ex-Postman, Memari MDG), aged about 60 Years, Housewife.

2. Sukanta Ghosh, son of Late Dayamay Ghosh (Ex-Postman, Memari, MDG), aged about 33 Years, Unemployed.

- Both are residing at Village and Post Office - Gramdih, Police Station-Bhatar, District - Purba Burdwan, Pin-713127.

... Applicants

-Versus-

1. Union of India, service through the Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi, Pin - 110001

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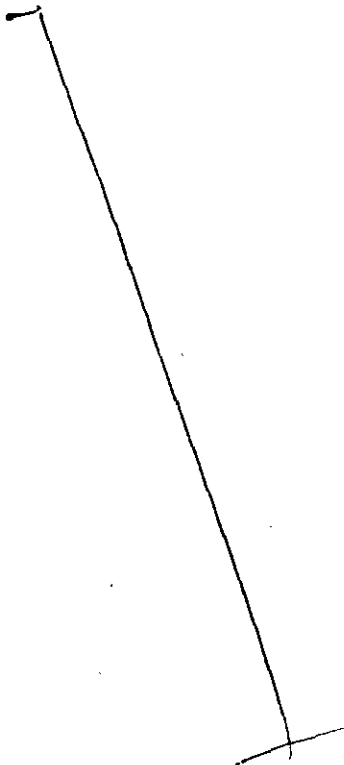
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2. Chief Post Master General, South
Bengal Region, West Bengal Circle,
12, C.R. Avenue, YogaYog Bhawan, Kolkata-
700012.

3. Assistant Director of Postal Services
(Rectt.), South Bengal Region, West
Bengal Circle, 12, C.R. Avenue, H YogaYog
Bhawan, Kolkata-700012.

4. The Superintendent of Post Offices,
Department of Post, Bardwan Division,
Bardwan, Pin - 713101.

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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/683/2019
M.A/350/386/2019

Date of Order: 26.06.2019

Coram: Hon'ble Mr. A.K. Patnaik, Judicial Member

KATYONI GHOSH & ANOTHER -VS- D/O INDIA POST

For the Applicant(s): Mr. T. K. Biswas, counsel

For the Respondent(s): Ms. D. Nag, counsel

ORDER (ORAL)

A.K. Patnaik, Member (J):

Heard Mr. T.K.Biswas, Ld. Counsel for the applicants, who submits that notice has been made sufficient.

2. As no-one appears on behalf of the Respondents and Ms. D.Nag, Ld. Counsel, who usually appears for the Union of India/Department, is present in the Court, on my request, Mr. Biswas has served copy of the O.A., along with annexures and M.A., on her as I do not want the Official Respondents to go unrepresented. Heard Ms. D.Nag, in extenso.

3. M.A.No. 386/2019 filed for joint prosecution of this case is allowed and disposed of.

4. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“ a) An order directing the respondents to give the compassionate appointment in favour of the applicant No. 2 according to letter dated 3.12.2018 and 6.5.2019 (Annexure A/6 coll.) basis and further directing the respondents to take decision immediately for issue compassionate appointment letter in favour of the applicant no. 2.

b) An order directing the respondents to produce the all relevant records before the Hon'ble Tribunal at the time of hearing.

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- c) Leave may be granted to move this application jointly under Rule 4(5)(a) of CAT Procedure Rules, 1987:
- d) Any other or further order or orders as to this Hon'ble Tribunal may deem fit and proper."

5. The case of the applicants, in nutshell, as submitted by Ld. Counsel, is that the husband of applicant No.1 and father of applicant No.2 died on 11.11.2006, while working as Postman. Family pension and other benefits were disbursed to the family. Subsequently, applicant No.1 represented to the authorities on various occasions for providing compassionate appointment in favour of her son, i.e. applicant No.2. Ld. Counsel for the applicants submitted that ventilating their grievance, applicant No.1 again preferred representation dated 06.04.2019 under Annexure-A/5 before Respondent No.2. Vide Annexure-A/6 dated 06.05.2019, the Asstt. Director of Postal Services-I, South Bengal Region, Kolkata addressed a letter to the Asstt. Director of Postal Services (Rectt), who is Respondent No.3 in this O.A., asking the present status of the applicant's case since it was pending since long. Ld. Counsel for the applicant further submitted that the grievance of the applicants may be redressed if Respondent No. 3 is directed to act upon the letter dated 06.05.2019 (Annexure-A/6) within a specific time frame.

6. Having heard Ld. Counsel for the parties, without going into the merit of the matter, I dispose of this O.A. by directing Respondent No. 3 to act upon the letter under Annexure-A/6 and pass a reasoned and speaking order as per rules and regulations within a period of six weeks from the date of receipt of copy of this order. It is made clear that if after such consideration the grievance of the applicants is found to be genuine and they are otherwise entitled then expeditious steps be taken within a further period of eight weeks to grant them the benefit of compassionate appointment in favour of applicant No.2. I make it clear that if in

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the meantime any order has been passed pursuant to Annexure-A/6 (supra) then the result thereof be communicated to the applicants within a period of two weeks.

7. With the aforesaid observation and direction, this O.A. stands disposed of.
No costs.

8. As prayed for by Ld. Counsel for the applicant, copy of this order, along with paperbook be transmitted to Respondent Nos. 2 and 3, for which, he undertakes to deposit the cost with the Registry within a week.

9. Copies of this order be handed over to the Ld. Counsel for the parties.

(A.K.Patnaik)
Member(J)

RK/PS

